

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.223/900 in OA No.872/1999

New Delhi, this 22nd day of May, 2001

Hon'ble Shri M.P. Singh, Member(A)

(27)

S.B. Khanna
WZ 160, Shiv Nagar, Janakpur, N.Delhi-58 .. Applicant

versus

Govt. of NCT of Delhi & Ors. .. Respondents
(By Shri George Paracken, Advocate)

ORDER(in circulation)

This RA is filed on behalf of the respondents for review of order dated 31.10.2000 passed in OA No.424/2001, on the ground that an error has crept in in the directions given in para 8 of the judgement inasmuch as that the Respondents (review applicants) are not liable to pay the medical allowance to the original applicant as he is not entitled for the same in accordance with the instructions on the subject. MA for condonation of delay in not filing the RA within the stipulated period of 30 days has also been filed separately. I have gone through the contents of the MA and I am satisfied with the grounds therein. MA is allowed accordingly.

2. I have also gone though the averments made by the review applicants in support of their prayer for review of the order dated 31.10.2000 and I am fully in agreement with the same. In view of this, the words "and medical allowance" occurring in 6th line of para 8 of the judgement would stand deleted. RA is allowed to this extent and disposed of accordingly. Registry is directed to send copies of this order to the parties concerned.


(M.P. Singh)
Member(A)

/gtv/